

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 111

CP(IB) No.62/Chd/Pb/2022

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Vikram Jain

...Respondent

Under Section: 95, IBC 2016

Order delivered on 23.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Ramneek Kaur Mann proxy counsel for Mr. Harsh Garg, Advocate

For the Personal Guarantor : Ms. Gulrukh Sidhu proxy counsel for Mr. Aalok Jagga, Advocate

ORDER

A date is jointly requested by learned counsel for both the parties on the ground that main counsels are not available. Let the matter be listed on 28.08.2024 for arguments.

Sd/-
(ASHISH VERMA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja